

quently, weather conditions which are normally beyond our control were more favourable...

SHRI JAGANNATHRAO JOSHI (Shajapur) : That is a good thing, of course.

SHRI PILOO MODY : He is complaining now that the weather was favourable to us !

SHRI A. C. GEORGE : Not that, I am happy about it. The only thing was that we did not know that it would be so good as the elections. Now we are estimating the crop which is much better than what we thought of earlier. Assuming a crop of 55 lakhs, we asked the Cotton Corporation to move in. Of course, if the situation so warrants, we can move in in a massive way. Nobody prevents that. When the hon. member was referring to 40,000 bales, he said it was a paltry thing. In the beginning itself, I told the House that we have already invested Rs. 4.92 crores. So you can imagine how much money will have to be shelled out if a public sector corporation like the CCI is to purchase a lakh of bales.

SHRI PILOO MODY : Twenty times what you have already spent.

SHRI A. C. GEORGE : The hon. member was again referring to the price of January 1971. At the beginning itself, I said that the 1971 January price was high. The normal comparable prices are those prevailing in 1969-70. Those were the figures which I quoted. There was no confusion there. The price of 1970-71 was extraordinarily high. This cannot be compared with the price of a normal year.

SHRI P. M. MEHTA : He forgets that the cost of production has also gone high.

SHRI A. C. GEORGE : Government are aware of the situation. As was explained earlier, we have already relaxed the stock limits. We will give more credit facilities. More purchase points will be opened. Already there are more than 41 of them. In an operation of this type, I do not think that even the hon. member expects that we will be opening a purchase centre in every field. We are putting up centres in market places, wherever it is considered vital from the commercial point of view.

Again I assure you that we are quite aware of the prevailing situation and every measure will be taken to see that the difficulties of the farmers are overcome to a great extent.

12. 24 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER COMMISSIONS OF INQUIRY ACT AND ALL INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table :

- (1) A copy of the Central Commissions of Inquiry (Procedure) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 198 in Gazette of India dated the 19th February, 1972, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952. [*Placed in Library. See No. LT—1512/72.*]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 : —
 - (i) The Fifteenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1688 in Gazette of India dated the 13th November, 1971.
 - (ii) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1971, published in Notification No. G.S.R. 1689 in Gazette of India dated the 13th November, 1971.
 - (iii) The Sixth Amendment of 1971 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1792 in Gazette of India dated the 4th December, 1971.

[Shri K C Pant]

- (iv) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1971, published in Notification No G S R 1793 in Gazette of India dated the 14th December, 1971
- (v) The All India Services (Death cum Retirement Benefits) Second Amendment Rules 1971 published in Notification No G S R 1905 in Gazette of India dated the 18th December 1971
- (vi) The Indian Administrative Service (Pay) Eighteenth Amendment Rules, 1971 published in Notification No G S R 1944 in Gazette of India dated the 25th December 1971
- (vii) The Indian Administrative Service (Pay) (Seventeenth Amendment) Rules, 1971 published in Notification No G S R 1945 in Gazette of India dated the 25th December, 1971
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations 1971, published in Notification No G S R 1946 in Gazette of India dated the 25th December 1971
- (ix) The Indian Administrative Service (Pay) Sixteenth Amendment Rules, 1971 published in Notification No G S R 1947 in Gazette of India dated the 25th December, 1971
- (x) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1971 published in Notification No G S R 1956 in Gazette of India dated the 21st December, 1971
- (xi) The All India Services (Joint Cadre) Rules, 1972, published in Notification No G S R 22(E) in Gazette of India dated the 11th January, 1972
- (xii) The Indian Administrative Service (Pay) First Amendment Rules, 1972, published in Notification No G S R 26(E) in Gazette of India dated the 13th January, 1972
- (xiii) G S R 36(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Administrative Service
- (xiv) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1971, published in Notification No G S R 37 in Gazette of India dated the 1st January 1972
- (xv) G S R 37(f) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Police Service
- (xvi) The Indian Police Service (Pay) Seventh Amendment Rules 1972 published in Notification No G S R 38 in Gazette of India dated the 1st January, 1972
- (xvii) G S R 38(f) published in Gazette of India dated the 20th January, 1972 constituting for the States of Manipur and Tripura a joint cadre of the Indian Administrative Service.
- (xviii) G S R 39(F) published in Gazette of India dated the 20th January, 1972 constituting for the States of Manipur and Tripura a joint cadre of the Indian Police Service
- (xix) G S R 40(F) published in Gazette of India dated the 20th January, 1972 constituting for all the Union territories a joint cadre of the Indian Administrative Service
- (xx) The Indian Administrative Service (Fixation of Cadre Strength)

Amendment Regulations, 1972, published in Notification No G S R 41(L) in Gazette of India dated the 20th January, 1972

(xxi) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1972, published in Notification No G S R 42(F) in Gazette of India dated the 20th January, 1972

(xxn) The Indian Administrative Service (Pay) Third Amendment Rules 1972 published in Notification No G S R 43(L) in Gazette of India dated the 20th January, 1972

(xxiii) The Indian Police Service (Pay) Amendment Rules 1972 published in Notification No G S R 44(L) in Gazette of India dated the 20th January, 1972

(xxiv) The Indian Police Service (Pay) First Amendment Rules 1972, published in Notification No G S R 116 in Gazette of India dated the 22nd January, 1972 [*Placed in Library See No LT—1513/72*]

CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) RULES

SHRI K C PANT I beg to lay on the Table a copy of the Central Industrial Security Force (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No S O 444 in Gazette of India dated the 5th February, 1972, under sub section (3) of section 22 of the Central Industrial Security Force Act, 1968 [*Placed in Library. See No LT—1514/72*]

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS ON PRESS IN INDIA

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table

(1) A copy of the Annual Report (Part 1) of the Registrar of Newspapers for India on Press in India, 1971

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously [*Placed in Library See No LT—1515/72*]

UGC (DISQUALIFICATION, RETIREMENT AND CONDITIONS OF SERVICE OF MEMBERS) AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) I beg to lay on the Table a copy of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Amendment Rules, 1972 (Hindi and English versions) published in Notification No S O 577 in Gazette of India dated the 19th February 1972 under subsection (3) of section 25 of the University Grants Commission Act, 1956 [*Placed in Library See No LT—1516/72*]

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12 25¹ hrs

RESIGNATION OF MEMBER (SHRI P C SETHI)

MR SPEAKER I have to inform the House that Shri P C Sethi, an elected member of Lok Sabha from Indore constituency of Madhya Pradesh, has resigned his seat in Lok Sabha with effect from the 22nd March 1972

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12.26 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

SHRI G G SWELL (Autonomous Districts) I beg to present the Tenth Report of the Committee on private Members' Bills and Resolutions

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